

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.11457/2024

(Arising out of impugned final judgment and order dated 26-02-2024 in A482 No. 1675/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

AYUSH TANDON & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.173157/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.173156/2024-EXEMPTION FROM FILING O.T. and IA No.173158/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Krishnam Mishra, Adv.
Mr. Nishant Singh, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Aditiya Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

At request, four weeks' time is granted to the respondent-State to file counter affidavit.

Respondent-complainant has also not filed any response.

List the matter on 18.10.2024.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(DIVYA BABBAR)
COURT MASTER (NSH)